

ITEM NO.9

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No. 38659/2016 passed by the High Court Of Judicature At Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017)

Date : 17-07-2017 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Ajay Kumar Talesara, AOR
Mr. Amit Singh, Adv.

For Respondent(s) Mr. Sidarth Luthra, Sr. Adv.
Mr. Manish Raghav, Adv.
Ms. Deepali Gupta, Adv.
Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Ms. Rashmi Singh, advocate-on-record on caveat accepts notice on behalf of respondent no. 2.

Counter affidavit be filed within four weeks.

Rejoinder affidavit, if any, be filed within two weeks

thereafter.

List the matter after six weeks.

Interim protection granted earlier shall continue till further order.

(ASHWANI KUMAR)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER